

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petitions for Special Leave to Appeal (Crl.) Nos.9407-9408/2025

[Arising out of impugned final judgment and order dated 17-05-2024 in CRMWP No. 8033/2024 04-10-2023 in CRMWP No. 15530/2023 passed by the High Court of Judicature at Allahabad]

GAURAV @ BRAJESH

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH & ORS.

Respondent(s)

IA No. 145834/2025 - EXEMPTION FROM FILING O.T.

Date : 07-10-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE RAJESH BINDAL

HON'BLE MR. JUSTICE MANMOHAN

For Petitioner(s) : Dr. Vinod Kumar Tewari, AOR

Mr. Saurabh Pandey, Adv.

Mr. Pramod Tiwari, Adv.

Mr. Vivek Tiwari, Adv.

Ms. Surabhi Pandey, Adv.

Ms. Priyanka Dubey, Adv.

Ms. Saumya Mishra, Adv.

Mr. Amit Kumar Pandey, Adv.

For Respondent(s) : Mr. Ratnaakar Dash, Sr. Adv.

Mr. Harshit Gupta, Adv.

Mr. Shashank Shekhar Singh, AOR

Mr. Gaurav, AOR

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel for the petitioner seeks time to place on record copy of the FIR No.312/2025 registered against the petitioner and his parents at Police Station Sadar Bazar, District Mathura and any other FIR or document relevant to the case.

List on 04.11.2025.

Interim order dated 24.06.2025 to continue
until further orders.

(KRITIKA TIWARI)
SENIOR PERSONAL ASSISTANT

(AKSHAY KUMAR BHORIA)
COURT MASTER (NSH)